

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 176/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and the NTPC Limited seeking relief on account of Change in Law event viz. the imposition of Safeguard Duty by Notification No. 1/2018 Custom 9SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.
- Date of Hearing : 11.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solairepro Urja Private Limited (SUPL)
- Respondents : NTPC Ltd. and Ors.
- Parties Present : Ms. Parichita Chowdhury, Advocate, SUPL
Shri Nimesh Jha, Advocate, SUPL
Shri Rishabh Sehgal, Advocate, SUPL
Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Shivankaar Rao, Advocate, AP Discoms
Shri Gurpreet Singh Bagga, Advocate, AP Discoms
Ms. Muskan Gopal, Advocate, AP Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner received the reply of the Respondents No. 3 & 4, AP Discoms on 8.4.2023 and thus, be permitted some time to file rejoinder thereof. Considering the submission of the learned counsel for the Petitioner, the matter was adjourned.

2. The Commission directed the Petitioner to file its rejoinder within two weeks with copy to the other side.

3. The Petition shall be listed for hearing on 23.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**